

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 102/(MAH)/2014
CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

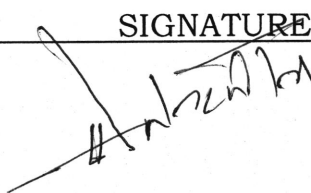
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.02.2017

NAME OF THE PARTIES: Mrs. Shine B. Nair

V/s.

M/s. Proquest Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	ANIRBAN TRIPATHY	Lawyer for Petitioner	

ORDER

CP No.102/397-398/CLB/MB/MAH/2014

1. The Learned Representative of the Petitioner is present.
However, no one is present from the side of the Respondent.
2. In respect of Interim Order pertaining to C.A. No. 99/2015, the
Learned Representative for Petitioner has stated that there is
factual error in the Order for which he is seeking rectification.
3. On receiving the rectification application, the matter shall again
be considered and now enlisted for hearing on 21.03.2017. On
that day the main Petition shall be heard.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

20th February, 2017.